Sl. No.	Name of the Act/Regulations
15.	The Indian Medicine Central Council (Post-graduate Diploma Course) Regulations, 2010.
16.	The Indian Medicine Central Council (Post-graduate Diploma Course) Amendment Regulations, 2013.
17.	The Homoeopathy (Degree Course) Regulations, 1983 (as amended upto 2005).
18.	The Homoeopathy (Post-graduate Degree Course) Regulations, 1989, last amended in 2012.
19.	The Establishment of New Medical College, (Opening of New/ Higher Course of Study/ Training and Increase of Admission Capacity by a Medical College) Regulations, 2011.
20.	The Homoeopathy (Minimum Standards of Education) Regulations, 1983 have been superseded on 8th March, 2013 by Homoeopathy Central Council (Minimum Standard Requirements of Infrastructure for a Homoeopathic College and Attached Hospital) Regulations 2013.
21.	The Homoeopathic Practitioners (Professional Conduct, Etiquette and Code of Ethics) Regulations, 1982, last amended in June, 2014.

AYUSH doctors conducting deliveries

2082. SHRI DEVENDER GOUD T.: Will the Minister of AYURVEDA, YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY be pleased to state:

- (a) whether it is a fact that AYUSH doctors are going to conduct deliveries;
- (b) if so, the details thereof; and
- (c) in the absence of professional training and study, how AYUSH doctors can conduct deliveries?

THE MINISTER OF STATE OF THE MINISTRY OF AYURVEDA, YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) (SHRI SHRIPAD YESSO NAIK): (a) and (b) Practice of Ayurveda, Siddha, Unani and Homoeopathy by practitioners concerned is governed by Indian Medicine Central Council (IMCC) Act, 1970 and Homoeopathic Central Council (HCC) Act, 1973 respectively and the Regulations made there-under from time to time. The provisions of regulation 11 of Practitioners of Indian Medicines (Standards of Professional Conduct, Etiquette & Code of Ethics) Regulations 1982 and the provisions of regulation 24 of Homoeopathy Practitioners (Professional Conduct, Etiquette & Code of Ethics)

Written Answers to

Regulation 1982 (as amended in 2014) provide for conduct of obstetrics case by a practitioner of Ayurveda, Siddha, Unani and Homoeopathy respectively.

(c) In terms of the provisions under Indian Medicine Central Council (Minimum Standards Requirement for Ayurveda, Siddha and Unani Colleges and Attached Hospitals) Regulations notified in 2012 and 2013, there is a separate Department of Gynecology and Obstetrics with requisite infrastructure for teaching, training and conducting deliveries. Part-time Teachers/Consultants of Modern Medicine are also engaged to impart teaching and training in concerned subject. Further, there are provisions under the Indian Medicine Central Council (Minimum Standard of Education for Ayurveda, Siddha and Unani) Regulations notified in 2013 to provide clinical training and compulsory rotatory internship upto two months in the concerned subject (Gynecology and Obstetrics). Hence, conducting the deliveries by Ayurveda, Siddha and Unani Doctors is a part of the curriculum.

Further, as per Homoeopathy Regulations necessary provision has been available for required teaching and training concerning diagnosis of pregnancy, ante-natal care, abnormal pregnancy, normal labour, abnormal labour, post natal care, care of new born, neo-natal hygiene etc. The Homoeopathic Central Council (Minimum Standards Requirement of Homoeopathic Colleges and attached Hospitals) Regulations, 2013 do provide the necessity of facilities of operative Gynecology and obstetrics for imparting the required teaching and training.

Siddha medical colleges in the country

2083. SHRIMATI VIJILA SATHYANANTH: Will the Minister of AYURVEDA, YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY be pleased

- whether Government has any plan to start Siddha medical colleges in all the States of the country as Siddha medical colleges are presently located only in Tamil Nadu and Kerala; and
- (b) whether Government either by its own or through private sector would start AYUSH Medical Colleges all over India?

THE MINISTER OF STATE OF THE MINISTRY OF AYURVEDA, YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY(AYUSH) (SHRI SHRIPAD YESSO NAIK): (a) No.

No. However, under the provisions of the Section 13 A of the Indian Medicine Central Council Act, 1970 and Section 12A of Homoeopathy Central Council Act, 1973, the Central Government grants permission to establish new Ayurveda, Siddha, Unani (ASU) and Homoeopathy Medical Colleges, respectively. There is no Central Act and Regulatory Central Council for Yoga and Naturopathy.

The Government has received 63 proposals seeking permission to start new Ayurveda, Siddha, Unani and Homoeopathy Medical Colleges from various States/ Union Territories, out of which so far 10 colleges have been issued Letter of Intent (LoI) for the session 2014-15; the details are given in Statement.